GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO.1329 TO BE ANSWERED ON 22.12.2017

Violation of Environmental Regulations by Manufacturing Industries

1329. SHRIMATI MEENAKASHI LEKHI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government is aware that many companies of the manufacturing industry in the country are violating environmental regulations;
- (b) if so, the details thereof;
- (c) whether the Government proposes to impose stricter punitive measures for violating environmental regulations and if so, the details thereof; and
- (d) whether the Government proposes to invite civic participation in discussions relating to the rising level of air pollution in the country and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA)

(a) to (c) Yes Madam. The Ministry has issued a Notification vide S.O.804(E) dated the 14th March, 2017 under the Environment (Protection) Act, 1986 to appraise the projects, which have started the work without taking prior environmental clearance in terms of the provisions of the Environment Impact Assessment Notification, 2006. Pursuant to this Notification, the project proponent are required to submit a bank guarantee equivalent to the amount of remediation plan, natural and community resource augmentation plan with the concerned State Pollution Control Board, as per recommendations of the Expert Appraisal Committee and finalized by the Regulatory Authority.

(d) Stakeholder consultation remains the prime consideration for all major decisions in reference to environmental issues including air pollution, which inter-alia includes Government agencies, civil societies, industries and their associations, etc.
